Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V held on 14.08.2008

The Meeting No. 20/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 14.08.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representativess & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting Nos 18/AMO9 dated 31.07.2008 and 19/AMO9 dated 07.08.2008 were ratified. The Agenda for individual cases for Meeting No. 20/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 20/84-ALC3/2008 MEETING DATE : 14.08.2008

Case No.:10/20/84-ALC3/2008	Party Name:ICON ACCESSORIES PVT LTD.	Meet No/Date:20/84-ALC3/2008	Status: Deferred
		14.08.2008	

HQ File :01/84/050/00245/AM09/	RLA File :09/24/040/00355/AM08/	Lic.No/Date:0910032962	Defer Date:	ı
		13.02.2008	11.09.2008	ı

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier NC has considered this case in its meeting held on 22.05.2008 as manually generated agenda case No. 116. It was therefore decided to link the relevant file and defer the case for re-listing on 11.09.2008.

Case No.:1/20/84-ALC3/2008	Party Name:GAURAV INTERNATIONAL	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Rejected
HQ File :01/84/050/00236/AM09/		Lic.No/Date:0510218261 19.03.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008

RLA may take suitable consequential action accordingly.

Case No.:6/20/84-ALC3/2008 Party Name: GAURAV INTERNATIONAL Meet No/Date: 20/84-ALC3/2008 Status: Rejected

	,	14.08.2008	
HQ File :01/84/050/00241/AM09/	RLA File :05/24/040/00958/AM08/	Lic.No/Date:0510218262 19.03.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008

RLA may take suitable consequential action accordingly.

Case No.:5/20/84-ALC3/2008	1	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Rejected
HQ File :01/84/050/00240/AM09/		Lic.No/Date:0510218519 26.03.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008

RLA may take suitable consequential action accordingly.

Case No.:3/20/84-ALC3/2008	arty Name:GAURAVINTERNATIONAL	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Rejected
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HQ File :01/84/050/00238/AM09/	RLA File :05/24/040/00978/AM08/	Lic.No/Date:0510218619	Defer Date:	
		27.03.2008		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008.

RLA may take suitable consequential action accordingly.

Case No.:2/20/84	-ALC3/2008	1 3	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Rejected
HQ File :01/84/050	0/00237/AM09/		Lic.No/Date:0510218808 31.03.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty, higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008

RLA may take suitable consequential action accordingly.

Case No.:7/10/84-ALC3/2008 Status: Deferred Party Name: REFLEXIONS NARAYANI Meet No/Date:20/84-ALC3/2008

		IMPEX PVT. LTD	14.08.2008	
7	HQ File :01/84/050/00130/AM09/		Lic.No/Date:0210112088 06.05.2008	Defer Date: 11.09.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for by DGFT is still awaited from firm. It was therefore decided to await the same and defer the case for re-listing on 11.09.2008.

	Case No.:3/10/84-ALC3/2008	Party Name:TORPEDO SHOES (P) LTD.	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Deferred
8	HQ File :01/84/050/00126/AM09/		Lic.No/Date:0610013344 07.05.2008	Defer Date: 11.09.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for by DGFT is still awaited from firm. It was therefore decided to await the same and defer the case for re-listing on 11.09.2008.

	1 3	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Rejected
HQ File :01/84/050/00129/AM09/		Lic.No/Date:3210037801 09.05.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to furnish information/documents called for by DGFT in this case. It was therefore decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:8/20/84-ALC3/2008	1 2	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Approved
HQ File :01/84/050/00243/AM09/		Lic.No/Date:1010029503 12.05.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the item of import on net to net basis with accountability clause. The weight of Plastic Sole per Sq mtr. should match in the export and import. R.A may be advised to ensure that in future A/A can be issued only where weight of plastic sole per Sq mtr. is mentioned.

Case No.:2/10/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Rejected	
HQ File :01/84/050/00125/AM09/	<u> </u>	Lic.No/Date:3510023572 23.05.2008		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to furnish information/documents called for by DGFT in this case. It was therefore decided to reject the case. RLA may take suitable consequential action accordingly.				

Case No.:4/20/84-ALC3/2008	1 3	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Rejected
HQ File :01/84/050/00239/AM09/		Lic.No/Date:0510220917 23.05.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty, higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008

RLA may take suitable consequential action accordingly.

II .	Party Name:GLOBAL FASHIONS INTERNATIONAL	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Approved
HQ File :01/84/050/00244/AM09/		Lic.No/Date:0510220919 23.05.2008	

Decision: The Committee considered the case as per agenda and observed that in this case the requirement of Lace fabric is less than 0.25 Sq mtrs/Pc. Hence, Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied for by the firm.

Case No.:13/10/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Rejected
HQ File :01/84/050/00136/AM09/	I I	Lic.No/Date:3510023604 28.05.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to furnish information/documents called for by DGFT in this case. It was therefore decided to reject the case.

RLA may take suitable consequential action accordingly.

	, , , , , , , , , , , , , , , , , , ,	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Rejected
HQ File :01/84/050/00137/AM09/		Lic.No/Date:3210037883 29.05.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to furnish information/documents called for by DGFT in this case. It was therefore decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:7/20/84-ALC3/2008	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Approved
HO File :01/84/050/00242/AM09/	RLA File :30/24/040/00013/AM09/	Lic.No/Date:3010056431	

29.05.2008

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION, J-7 as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
Acrylic dyed yarn	200000 Kgs	1) Acrylic Fibre (1-3 D)	1) 175800 Kgs
		2) Acrylic Fibre (1-3 D)	2) 46200 Kgs.
		3) Cationic Dyes	3) 2% by weight of export product.
		4) Mis. Chemical	4) 6.4% by weight of export product.

The Dyes and Chemicals in respect of import item No. 3 and 4 against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/14/84-ALC3/2008		Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Approved
HQ File :01/84/050/00164/AM09/		Lic.No/Date:0210113802 19.06.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-

- (i) The item of import at S.No. 1 may be allowed @ 0.20 Sq mtrs./Pair;
- (ii) The item of import at S.No. 2 may be allowed @ 0.29 Sq mtrs./Pair;
- (iii) The item of import at S.No. 3 may be allowed @ 0.30 Sq mtrs./Pair;

The Regional Authority shall be advised to call the item of imports take necessary action subject to compliance of other usual conditions. They may call the information of imports in Sq mtrs./Pair and allow as above.

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	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Approved
HQ File :01/84/050/00165/AM09/		Lic.No/Date:0510222452 19.06.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37 (5)/26/2008-09/Hosy. dated 13.08.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
	1) 60% Nylon 40% polyester	1) 1.15 sq mtrs/Pc
Nylon 40% polyester		
solid dyed woven fabric,		0) 0 0 4 0 4 4 7
GSM- 29+/-10% lined	, , ,	2) 0.91 Sq mtrs/Pc
with 100% polyester mesh fabric and with	-	2) 0 22 Sa mtro/Do
100% polyester solid	, ,	3) 0.23 34 mus/FC
dyed woven fabric (Style	ayed labile, Golvi- 00 17-10 70	
No. 604277A)		
Girls dress made of 57%	1) 57% Acetate 21% rayon	1) 0.91 sq mtrs/Pc
Acetate 21% rayon 22%	22% metallic woven solid	
metallic woven solid	fabric, GSM- 102+/-10%	
fabric, GSM- 102+/-10%	, ,	2) 0.75 Sq mtrs/Pc
lined with 100% polyester	· ·	
mesh fabric and with	, ,	3) 0.31 Sq mtrs/Pc
100% polyester dyed	tabric, GSIM- 60+/-10%	
woven fabric (Style No.		
604277A)		

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/14/84-ALC3/2008	Party Name: VSSM VARSO BELTS PVT LTD.,	Meet No/Date:20/84-ALC3/2008	Status: Rejected
		14.08.2008	-

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HQ File :01/84/050/00166/AM09/	RLA File :04/24/040/00082/AM09/	Lic.No/Date:0410096646 20.06.2008	
Decision: The Committee considerable applicant firm have not given the requirement of inputs: -		• • • • • • • • • • • • • • • • • • • •	ll l

Width of webbing;

- Calculation sheet and justification for the use of Buckle has not been specified; (ii)
- Net content of Acrylic webbing in each of export product; (iii)
- Sketch, drawing of export product. (iv)

In view of the above, Committee was constrained to reject the request of firm.

RLA may take suitable consequential action accordingly.

Case No.:5/14/84-ALC3/2008	Party Name:SRF POLYMERS LIMITED	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Approved
HQ File :01/84/050/00167/AM09/	RLA File :04/24/040/00314/AM08/	Lic.No/Date:0410096651 23.06.2008	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of			

||Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 7% wastage on import item taking cue from SION, H-159 as manufacturing wastage involved in this case is recyclable as detailed below: -

Export item	Export Qty.	Import Item	Qty. allowed
Nylon Twine (210 D)	4000 Kgs	Nylon 6 chips	4280Kgs.

Case No.:6/14/84-ALC3/2008	Party Name:SRF POLYMERS LIMITED	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Approved
HQ File :01/84/050/00168/AM09/		Lic.No/Date:0410096652 23.06.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 7% wastage on import item taking cue from SION, H-159 as manufacturing wastage involved in this case is recyclable as detailed below: -

Export item	Export Qty.	Import Item	Qty. allowed
Nylon Twine	10000 Kgs	Nylon 6 chips	10700Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/14/84-ALC3/2008	Party Name: MUNSHEE OVERSEAS	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Rejected
HQ File :01/84/050/00171/AM09/		Lic.No/Date:0510222628 23.06.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to furnish information/documents called for by DGFT in this case. It was therefore decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:10/1	14/84-ALC3/2008	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Rejected
HQ File :01/84	/050/00172/AM09/	Lic.No/Date:0510222684 24.06.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm.

RLA may take suitable consequential action accordingly.

	'	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Approved
HQ File :01/84/050/00173/AM09/		Lic.No/Date:0410096702 24.06.2008	

Decision: The NC considered the case as per the agenda and recalled its earlier decision taken whereby similar case was ratified by NC. Taking a cue from the that decision, Committee, in consultation with the technical authorities present in the meeting decided to allow this case with a wastage of 20% for export of 4 ft. cubelite, 30% for export of 2 ft. cubelite and 40% for export of 3ft. cubelite in the 60 inches width of running fabric on repeat basis.

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	Export item	Export Qty.	Import item	Import Qty. as	Qty. allowed
			·	applied for	-
	1.Cubelite made out	400 Pcs	Synthetic Echric Mylen		
		400 PCS	Synthetic Fabric, Nylon		
	of Nylon Taffeta		Taffeta Coated Fabric –		
	Coated Synthetic		1) for Size: 2 Ft.		
	Fabric, Size: 2 Ft.		,	1) 1436 Sq mtrs.	1) 1436 Sq mtrs.
	Style Code: A2486		2) for Size: 3 Ft.	2) 5239 Sq mtrs	2) 5239 Sq mtrs
	Otyle Code. A2400		2) 101 3126. 3 1 1.	2) 3239 39 11113	2) 3233 39 11113
	2.Cubelite made out			3) 5912 Sq mtrs.	3) 5912 Sq mtrs.
	of Nylon Taffeta		3) for Size: 4 Ft.		
	Coated Synthetic	650 Pcs	,		Total : 12587 Sq
	Fabric, Size: 3 Ft.				mtrs.
	l '				mus.
	Code: A3686				
	3. Cubelite made out				
	of Nylon Taffeta				
	Coated Synthetic				
	Fabric, Size: 4 Ft.	550 Pcs			
	· ·	000103			
	Style Code: A4886				

In the export product, imported item to be accounted for (without wastage) as under: -

- 1) 1104.61 Sq mtrs.
- 2) 5038 Sq mtrs.
- 3) 4927 Sq mtrs.

Case No.:11/20/84-ALC3/2008	Party Name:INDUS CONSUMER PRODUCTS PRIVATE LIMITED	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Approved
HQ File :01/84/050/00246/AM09/		Lic.No/Date:1010030436 04.08.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 1% wastage on import item as detailed below: -

Export item	Export Qty.	Import Item	Qty. allowed
PVC backed coir mat	9708.11 Sq	PVC backed coir mat	9805 Sq mtrs.
unbleached unstenciled	mtrs.	natural – 15MM	
and natural stenciled			

The description of export product may be amended to read as "PVC backed coir mat unbleached unstenciled and natural stenciled". The weight of Plastic Sole per Sq mtr. should match in the export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:12/20/84-ALC3/2008	Party Name:ICON ACCESSORIES PVT LTD.	Meet No/Date:20/84-ALC3/2008 14.08.2008	Status: Deferred
26	HQ File :01/84/050/00247/AM09/	RLA File :09/24/040/00014/AM09/	Lic.No/Date:0910034910 04.08.2008	Defer Date:11.09.2008

Decision: The Committee considered the case as per agenda and observed that copy of application along with

relevant details has not been received in this case. It was therefore decided to await the same and defer the case for re-listing on 11.09.2008.

Manually generated agenda cases

_	Case No. 252	M/s Shahi Exports Pvt. Ltd, New Delhi
Ī	NC20/09 dt. 14.08.2008	F.NO.1/84/50/574/AM04-DES-V
Ī	Re-fixation of input output i	norms in respect of Advance Authorization No.
	0510110502 dt. 04.12.2003 -	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by ALC in its meeting held on 17.06.2004 by imposing certain Style No. But, the firm have mentioned that they have already made export shipments under the A/A in question during 2004 whereas the ALC decided this on 17.06.2004 and as such in the export documents they could not endorse the Style No. In view of this Committee in consultation with the representativess of technical authorities present in the meeting decided that in this case the condition of Style No. may be monitored only in respect of exports made after the communication of ALC decision. Prior to ALC decision, the condition of Style No. may not be insisted upon. In future, applicant firm have to invariably mention specific style no. of their export product

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 253	M/s Shahi Exports Pvt. Ltd, New Delhi
NC20/09 dt. 14.08.2008	F.NO.1/84/50/481/AM04-DES-V
Re-fixation of input output	norms in respect of Advance Authorization No.
0510107130 dt. 30.10.2003 –	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by ALC in its meeting held on 24.05.2005 by imposing certain Style No. But, the firm have mentioned that they have already made export shipments under the A/A in question during 2003 and 2004 whereas the ALC decided this on 24.05.2005 and as such in the export documents they could not endorse the Style No. In view of this Committee in consultation with the representativess of technical authorities present in the meeting decided that in this case the condition of Style No. may be monitored only in respect of exports made after the communication of ALC decision. Prior to ALC decision, the condition of Style No. may not be insisted upon. In future, applicant firm have to invariably mention specific style no. of their export product

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 254	M/s Nath Bros, Exim International. Ltd, New Delhi
NC20/09 dt. 14.08.2008	F.NO.1/84/162/186/AM09-DES-V
Re-fixation of input output	norms in respect of Annual Advance Licence No.
0510103192 dt. 23.09.2002	and 0510139156 dt. 28.09.2004.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Vishwa Nath, Jt. Managing Director of the firm, who appeared for personal hearing in this case. He explained the case against the subject A/A, firm have exported Ladies Shirt, Ladies Blouse and Ladies Dress made out of silk fabric. During discussion, representatives was advised to submit the details regarding calculation sheet, drawing, design, CAD/CAM, Laymarker, Measurement alongwith sample pertaining to this case to O/o DGFT so that case can be re-listed for reconsideration in NC meeting to be held on 04.09.2008 as requested by the representatives of the firm who attended the meeting.

Hence, case stands deferred for re-listing on 04.09.2008.

Case No. 255	M/s RSWM Ltd, Bangalore		
NC20/09 dt. 14.08.2008	F.NO.1/84/50/497/AM07-DES-V		
Re-fixation of input output norms in respect of Advance Authorization No.			
0710049951 dt. 05.02.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda and observed that NC has already cleared this case in its meeting held on 22.05.2008. Now, firm have requested for enhancement in the Qty. allowed. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that the Qty. allowed by NC is adequate. Hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 256	M/s WILLIAM GOODACRE & SONS IND	ΙΑ
	PVT.LTD.,	
NC20/09 dt. 14.08.2008	F.NO. 01/84/050/00393/AM08/	
Re-fixation of input output norms in respect of Advance Authorization No.		
1010028831 dated 18.02.2008- under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representativess of technical authorities present in the meeting decided to call for the following information/documents from firm: -

Bifurcated Qty. for cut form and rolls form separately to compute the requirement of inputs. (i)

The case stands deferred for re-listing on 25.09.2008.

Case No. 257	M/s Fibre Links, Kanpur
NC20/09 dt. 14.08.2008	F.NO.1/84/162/497/AM06-DES-V
Fixation of input output no	orms in respect of Advance Authorization No.
0610012844 dt. 11.02.2008 -	- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and in consultation with the representativess of technical authorities present in the meeting decided to call the applicant firm for personal hearing in NC meeting to be held on 11.09.2008 alongwith complete justification, supporting documents & sample of export import and technical person to explain the case.

The case stands deferred for re-listing on 11.09.2008.

Case No. 258	M/s Model Exims
NC20/09 dt. 14.08.2008	F.NO.1/84/162/715/AM07-DES-V
Modification of SION, G-45.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the recommendations of DIPP vide their letter dated 06.08.2008. The Committee observed that the item of SION, G-45 is one step ahead to footwear upper (SION, G-8) and one step down to complete footwear (SION, G-9). At the end of SION, G-8 and G-9, there is a footnote, which provide the requirement of processing Chemical for making finished Leather and the same is based on serial number 7 of "General notes for Leather and Leather Products", but such type of note is not available at the end on SION, G-45. In view the above, Committee after detailed deliberations in consultation with the representativess of technical authorities present in the meeting felt the need of some amendments in the SION, G-45. Hence, it was decided that following amendments in the existing SION, G-45 may be made: -

- (1) The description of export item in SION, G-45 may be amended to read as "Gents Leather Half Boot Lasted Upper with insole".
- (2) A footnote may be added in the SION, G-45 "For requirement of processing Chemicals as per note 7 under the 'General Note for Leather and Leather Products', finished leather required per pair is (i) 7 Sq. ft. if item 1(a)* is not asked for and 4 Sq ft. if 1(a)* is asked for".

A Public Notice on the above line may be issued. Firm may also be informed accordingly.

Case No. 259	M/s Noronha Impex International, Kanpur	
NC20/09 dt. 14.08.2008	F.NO.1/84/162/728/AM06-DES-V	
Fixation of input output no	orms in respect of Advance Authorization No.	
0610012215 dt. 20.08.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that applicant firm have requested for extension of time for personal hearing before the NC meeting. In view of this Committee taking a lenient view decided to grant another P.H before its meeting on 11.09.2008. The case stands deferred for re-listing on 11.09.2008.

Case No. 260	M/s Pallava Textile Ltd,. Tamil Nadu
NC20/09 dt. 14.08.2008	F.NO.1/84/50/397/AM09-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
3210037455 dt. 12.03.2008.	

^{*:} Import item allowed in SION, G-45.

Decision: The Committee considered the case as per agenda alongwith relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on import item as detailed below: -

Export item	Export Qty.	Import Item	Qty. allowed
Carded cotton/nylon PA 66	7052.86	Nylon 66 staple fiber,	7405.50
Ring spun yarn (Net	Kgs	Dtex 1.2 38MM	Kgs.
content of Nylon – 7052.86		semidull- , Dtex 1.0	
Kgs)		38MM.	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 261	M/s Drishti apparels, Gurgaon.	
NC20/09 dt. 14.08.2008	F.NO.1/84/50/766/AM09-DES-V	
Request for allowing fabric on net to net basis in respect of Advance Authorization		
No. 0510122397 dt. 13.03.20	004 .	

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that this case has already been approved by ALC in its meeting held on 14.07.2005 as per written comments of TC, Mumbai. Now, firm have requested to review the case by allowing the import Qty. on net to net basis. The Committee after deliberations felt that the norms fixed by ALC in this case are correct and there is no calculation mistake as stated by firm. However, in case the input Qty. upon calculation as per norms is higher than the application, then there is no need for enhancement in the Qty. beyond the Qty. allowed. It was therefore decided to advise R.A to decide the case on pro-rata basis and any access Qty. may be allowed accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 262	M/s Scorpios Apparels Pvt. Ltd., Faridabad
NC20/09 dt. 14.08.2008	F.NO.1/84/162/849/AM09-DES-V
Fixation of input output no	orms in respect of Advance Authorization No.
0510208849 dt. 12.09.2007 -	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representativess of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37 (5)/37/2008-09/Hosv. dated 13.08.2008 as detailed below: -

Ехро	rt P	roduct				Import	ltem			Qty. allowed
Ladie	es	jacket	made	out	of	100%	linen	solid	dyed	2.39 Sq mtrs/Pc

100% linen solid dyed woven fabric (Style No. 18043)	woven fabric, GSM- 130+/-	
Ladies other outer garments (Top) made out of 100% linen yarn dyed woven fabric (Style No. 18040)	100% linen yarn dyed woven fabric, GSM- 130+/- 10%	2.88 Sq mtrs/Pc
Ladies divided skirt made out of 100% linen yarn dyed woven fabric (Style No. 18046)	100% linen yarn dyed woven fabric, GSM- 130+/- 10%	2.41 Sq mtrs/Pc
Ladies pant made out of 100% linen yarn dyed woven fabric (Style No. 18051)	100% linen yarn dyed woven fabric, GSM- 130+/- 10%	2.37 Sq mtrs/Pc
Ladies other outer garments (Top) made out of 100% linen yarn dyed woven fabric (Style No. 18192)	100% linen solid dyed woven fabric, GSM- 230+/- 10%	3.44 Sq mtrs/Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Outside agenda cases

Case No. 1	M/s Chinar Forge, Jallandhar
NC20/09 dt. 14.08.2008	F.NO.1/84/162/243/AM08-DES-V
Fixation of input output norr	ms in respect of Advance Authorization No. (1)
3010052707 dt.10.08.2007	(2) 3010052705 dt.10.08.2007 (3) 3010051673
dt.01.05.2007.	

Decision: The Committee considered the case as per agenda alongwith report submitted by the team consisting officers from DGFT, DC (MSME) and DIPP, who visited the units of M/s Chinar Forge, Jallandhar. The Committee observed that on the basis of detailed technical specification of import item furnished by the firm and

taking into consideration, the solid content of various Chemical inputs and the Gel backing of 750+/-10 GSM, the following norms may be fixed: -

Export Item	Item of inputs	Qty. Recommended
Synthetic printed	BCF Nylon yarn	1.05 kg/kg content in export.
tufted		
Carpet/Mats		
	Polypropylene BCF yarn	1.03 kg/kg content in export.
	Polypropylene Primary backing	1.04 kg/kg content in export.
	Natural Rubber Latex (60% DRC)	0.136 kg/Sq mtr of export.
	Oelic Acid Soap (75% TSC)	0.261 kg/Sq mtr of export.
	Synthetic Rubber Latex SBR (67% TSC)	0.516 kg/Sq mtr of export.
	ZDEC (Rubber Accelerator)	0.018 kg/Sq mtr of export.
	ZMBT (Rubber Accelerator)	0.013 kg/Sq mtr of export.
	Wingstyl L (Rubber anti-oxidant)	0.013 kg/Sq mtr of export.
	Calcium Carbonate filler	0.184 kg/Sq mtr of export.
	Acid dyes/Cationic Dyes	0.02 kg/ kg BCF Nylon yarn in
	-	the export product.
	Chemicals (Tanasprint ST 160 Xtrme)	0.02 kg/kg of export.

The values of dyes and Chemicals shall be restricted to 14% of FOB Value within the overall CIF Value of the Licenses. It was also advised that for future exports, a condition in the export product should be suffixed as detailed under:-

"Containing solid gel coating weight 750+/- 10 GSM."

In view of the above, Committee in consultation with the representativess of technical authorities present in the meeting decided to ratify Advance authorization No. (1) 3010051673 dated 01.05.2007 (2) 3010052705 dated 10.08.2007 and (3) 3010052707 dated 10.08.2007 issued to the firm. These licenses should be redeemed on the basis of above norms; however, the input Qty. which have asked less should not be increased beyond the Qty. asked for.

Case No. 2	M/s Youngman Woollen Mills Pvt. Ltd. Ludhiana
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NC20/09 dt. 14.08.2008	F.NO.1/84/162/369/AM07-DES-V			
Fixation of input output norms in respect of Advance Authorization No 301003050				
dt.23.12.2003.				

Decision: The Committee considered the case as per agenda along with report submitted by the team consisting officers from DGFT, DC (MSME) and DIPP, who visited the units of M/s Youngman Woollen Mills Pvt. Ltd. Ludhiana. The Committee observed that the Acrylic Fiber of 11 to 15 denier imported earlier in 2003 was used to produce fur effect on the blankets. It was also observed that the multifilament yarn of 150 to 600 Denier was used for manufacturing of Polyester Mink Blankets. In view of this, Committee after deliberations in consultation with the representativess of technical authorities present in the meeting decided to allow the Acrylic Fiber of 11 to 15 denier and polyester yarn & acrylic yarn Denier ranging 150–600 against the A/A in guestion. Hence, Committee decided to advise R.A to redeem the A/A in guestion accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 3	M/s Chelsea Mills,			
NC20/09 dt. 14.08.2008	F.NO.1/84/162/352/AM08-DES-V			
Fixation of input output no	rms in respect of Advance Authorization No.			
0510204724 dt.13.09.2007.				

Decision: The Committee considered the case as per agenda alongwith relevant papers, while Sh. Kamal Sharma, exportimport, executive of the firm was also present and observed that this case has already been approved by NC in its meeting held on 13.09.2007. Firm have represented that the Qty. of input (98% cotton 2% spandex stretch dyed glitter corduroy fabric) against export item No. 2 has been reduced by NC from 0.88 Sq mtrs. to 0.73 Sq mtrs against the A/A in question. The Committee after detailed deliberations in consultation with the representativess of technical authorities present in the meeting felt that the Qty. allowed by NC is adequate and not possible to enhance. Further, as regards import item at S.No. 9 i.e 100% polyester dyed fabric for the export product No. 1, Committee decided to allow the same @ 0.22 Sq mtr./Pc. Firm may be informed accordingly.

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Case No. 4	M/s Chelsea Mills,

NC20/09 dt. 14.08.2008	F.NO.1/84/162/1214/AM08-DES-V
Request for change of Style	e No. of export product in respect of Advance
Authorization No. 0510216518	3 dt.15.02.2008.

Decision: The Committee considered the case as per agenda along with relevant papers, while Sh. Kamal Sharma, exportimport, executive of the firm was also present and observed that this case has already been approved by NC in its meeting held on 28.02.2008. Firm have requested to add the Style No. 3812 & 3952 in the export description against the A/A in question due to addition of Buyer's addition of Style Nos. The Committee decided to add the Style No. 3812 & 3952 in the export description in this case in partial modification of its earlier decision taken on 28.02.2008. Firm may be informed accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 5	M/s Chelsea Mills,
NC20/09 dt. 14.08.2008	F.NO.1/84/162/1170/AM08-DES-V
Request for change of Style	No. of export product in respect of Advance
Authorization No. 0510215322	2 dt.23.01.2008.

Decision: The Committee considered the case as per agenda along with relevant papers, while Sh. Kamal Sharma, exportimport, executive of the firm was also present and observed that this case has already been approved by NC in its meeting held on 28.02.2008. Firm have requested to add the Style No. 210078491 in the export product No.1 against the A/A in question due to addition of Buyer's addition of Style No. The Committee decided to add the Style No. 210078491 in the export product No.1 in this case in partial modification of its earlier decision taken on 28.02.2008. Firm may be informed accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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